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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, HYDERABAD BENCH
AT HYDERABAD.

O.A.No.1293 of 1995.

Date: August 8, 1996.

Between:

T.Kama Raju. Applicant.

And

1. Senior Divisional Operating Manager, South Central Railway, Vijayawada Divn. Vijayawada, Krishna District.
2. Divisional Railway Manager, S.C.Railway, Vijayawada Division, Vijayawada, Krishna District.
3. General Manager, S.C.Railway, Rail Nilayam, Secunderabad. Respondents.

Counsel for the applicant: Sri B.Narasimha Sharma.

Counsel for the Respondents. Mr. D.F. Paul, Standing counsel for the Respondents.

CORAM:

HON'BLE SHRI JUSTICE M.G.CHAUDHARI, VICE-CHAIRMAN. *JK*

HON'BLE SHRI H.RAJENDRA PRASAD, Member (A)

O.A.1293/95.

Date: August 8, 1996.

ORDER:

(AS PER HON'BLE SHRI JUSTICE M.G.CHAUDHARI, VICE-CHAIRMAN)

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Mr. P.Narasimha Sharma for the applicant. Mr. D.F. Paul standing counsel for the respondents.

2. The case of the applicant is similar to the case of N. Raghava Chetty who was the applicant in O.A.131/96. In pursuance of a direction given by the Tribunal in that case, the representation of the applicant in that case dated 25-9-1994 has been disposed of by Senior Divisional Personnel Officer, Vijayawada by an Order dated 10-5-1996 copy of which is produced before us. The said authority has decided that in supersession of the order given by the Disciplinary Authority, the period of suspension of the applicant in that case from 18-8-1980 to 2-8-1982 be regularised as duty with all consequential benefits.

It is also directed that the said period of suspension is regularised as duty with all consequential benefits.

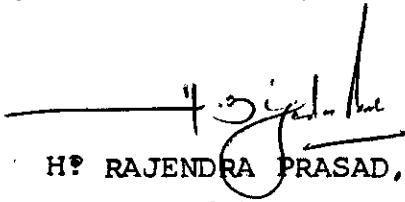
3. The applicant in the instant case was concerned in ~~the~~ ~~similar~~ disciplinary proceedings. He was suspended from 10-8-1980 to 2-8-1982. The major penalty charge sheet was dropped in his case also. He has filed a representation to the respondents on 22.9.1994. That has not been disposed of. We are satisfied that an order similar to the order passed by the Senior Divisional Personnel Officer, Vijayawada in the case of N.Raghava Chetty

will

: 3 :

(Applicant in O.A.131/96) may be passed on the representation of the applicant also. Hence, we direct the Divisional Railway Manager, South Central Railway, Vijayawada to dispose of the representation of the applicant dated 22-9-1994 (Annexure IV to the O.A.,) on similar lines as the representation of N.Raghava Chetty was disposed of on 10-4-1996. The orders may be passed expeditiously and communicated to the applicant.

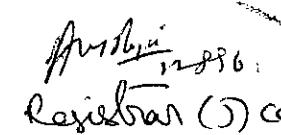
4. The O.A., is disposed of in terms of the above Order. No order as to costs.


H.P. RAJENDRA PRASAD,
MEMBER (A)


M.G. CHAUDHARI, J.
VICE-CHAIRMAN.

Date: August 8, 1996.

Pronounced in open Court.


Deputy Registrar (S) cc

sss.

AM
I COURT

TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE M.G.CHAUDHARI
VICE-CHAIRMAN

AND

THE HON'BLE MR.H.RAJENDRA PRASAD:M(A)

Dated: 8 - 8 - 1996

ORDER/ JUDGMENT

M.A/R.A./C.A. No.

O.A.No. 1293 in 95.

T.A.No. (w.p.) Admitted and Interim Directions

Issued.

Allowed.

Disposed of with directions

Dismissed

Dismissed as withdrawn.

Dismissed for Default.

Ordered/Rejected.

No order as to costs.

pvm

